

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/2558 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Binod Kumar Chetri,
District & Sessions Judge, Dibrugarh.

Dated Guwahati, the 29th July, 2020.

Sub:- Earned Leave.

Ref:- Your letter No. DJD/2701/2020, dtd. 28.07.2020

Sir,

With reference to the above, I am directed to inform you that your prayer for 5 (five) days earned leave from 03.08.2020 to 07.08.2020 with station leave permission from the afternoon of 31.07.2020 till the evening of 09.08.2020, (prefixing 01.08.2020 & 02.08.2020 and suffixing 08.08.2020 & 09.08.2020), has been granted, subject to submission of your Leave Admissibility Report from the office of the Accountant General (A&E), Assam, Guwahati.

Further, you are asked to hand over charge to the Additional District & Sessions Judge, Dibrugarh and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

2560

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-42/1996(Pt.)/2559 /A, dated dtd. 29.7.2020

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for Leave Admissibility Report and necessary action from your end.

✓ 2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)